



W.P.Nos.9443, 9449, 9466, 9470 and 9471 of 2022
and WMP Nos.9186, 9189, 9201, 9202, 9205, 9207, 9208, 9209, 9210 and
9211 of 2022

Dr.ANITA SUMANTH,J.

Mr.C.Jayaprakash, learned Government Advocate accepts notice for R1, R3 and R4 and Mr.A.S.Vijayaraghavan, learned counsel accepts notice for R5. They seek some time to obtain instructions and file counters.

2. Notice through Court as well as privately to R5, returnable 16.06.2022. Proof of service be placed on file by then.

3. The challenge in these Writ Petitions, by five autonomous colleges, is to a new levy imposed by the University of Madras entitled 'Continuation of Affiliation Fee for each course' of an amount of Rs.25,000/- per course. Though, in impugned communication dated 30.03.2022, the Registrar of the University refers to the Statutes, Chapter XXVI – 'Affiliation and Approval of College', affiliation till date is only relatable to the Institutions itself and is either temporary or permanent. In the case of all petitioners before me, permanent affiliation is stated to have been granted many decades ago.

4. While this is so and for the first time, a Resolution appeared to have been passed proposing affiliation qua every course conducted by the college. This, prima facie, does not appear in line with the Statutes of the University. In any event, the imposition of any new levy will have to be



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after due consultation by the Academic Council, draft by the Syndicate, amendment of Statutes by the Senate and thereafter grant of assent by the Chancellor. None of the aforesaid procedures appear to have been followed in the present case.

5. Interim stay till the next date of hearing.

6. List on 16.06.2022. Counter by then with an advance copy served upon the petitioner.

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18.04.2022

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